

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:525

ANSWERED ON:03.05.2010

WELFARE OF WORKERS ENGAGED IN OUTSOURCED JOBS

Kumar Shri Vishwa Mohan;Pandey Shri Ravindra Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether several jobs in the public sector undertakings, Government and Semi-Government departments and private companies are got executed through outsourcing;
- (b) if so, the details thereof;
- (c) the mechanism in place to ensure compliance of social security/labour laws by outsourced agencies for the benefit of persons engaged by them;
- (d) whether the Government has looked into the service conditions and welfare of the workers engaged for executing such outsourced activities;
- (e) if so, the details thereof; and
- (f) the steps being taken by the Government in this regard?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (f) OF THE LOK SABHA STARRED QUESTION NO. 525 FOR 03.05.2010 REGARDING WELFARE OF WORKERS ENGAGED IN OUTSOURCED JOBS.

(a) & (b): Yes, Madam. Except for such processes, operations or other work in establishments where employment of contract labour is prohibited through notification under Section 10 of the Contract Labour (Regulation and Abolition) Act, 1970, contract labour can be employed. The Central Government has so far issued 76 Notifications prohibiting employment of contract labour in the Central Sphere.

(c) to (f): Regular inspections are conducted under various labour legislations to ensure compliance of labour laws. The social welfare legislations apply equally to contract labourers as in case of regular workers.